

HIGH COURT OF DELHI: NEW DELHI

No.6/R/RG/DHC/2021

Dated: 14.05.2021

OFFICE ORDER

SUBJECT: PREPONEMENT OF SUMMER VACATION AND SYSTEM OF HEARING OF MATTERS BEFORE DELHI DISTRICT COURTS WITH EFFECT FROM 17.05.2021 UPTO 30.06.2021

In view of the alarming rise in the number of COVID-19 cases and its consequent toll on the health and lives of the judicial officers and staff of the District judiciary, in partial modification of this Court's earlier notifications No. 463/ I-G-4/Genl.-I/DHC dated 17.10.2020 and No. 465/ I-G-4/Genl.-I/DHC dated 17.10.2020, the Hon'ble Full Court has been pleased to prepone the Summer Vacation for the District Courts in Delhi for the year 2021 and order that the District Courts (except the Courts of Metropolitan Magistrates) in Delhi will remain closed for Summer Vacation from Monday, 17th May 2021 to Thursday, 3rd June 2021 (both days inclusive).

The period of 30 days from 17th May 2021 to 15th June 2021 is declared as vacation month/period for the year 2021 for the members of Delhi Judicial Service under the Delhi Judicial Service (Leave) Rules, 2011. The Courts presided over by the officers of Delhi Judicial Service (except the Courts of Metropolitan Magistrates) shall remain closed for Summer Vacation from 17th May 2021 to 3rd June 2021 (both days inclusive) and the Courts of Metropolitan Magistrates shall remain closed for Summer Vacation from 17th May 2021 to 27th May 2021 (both days inclusive).

In continuation of this Court's Office Order No. 5/R/RG/DHC/2021 dated 23.04.2021 it is further ordered that the cases listed between Monday, 17th May 2021 to Thursday, 3rd June 2021 shall be taken up from Monday, 14th June 2021 to Wednesday, 30th June 2021 on the corresponding working days and the existing system of hearing the matters in the District Courts in Delhi shall continue upto 30.06.2021.

All the Principal District and Sessions Judges and Principal Judges (Family Court) shall ensure that bare minimum staff is called physically and that the majority of the staff officials mandatorily work from home, till the time the situation becomes normal.

By Order,

(Manoj Jain)
Registrar General

Endst. No. 6/R-1 to R-31/RG/DHC/2021

Dated: 14.05.2021

Copy forwarded for information & necessary action, if any, to:-

1. The Registrar Generals of all the High Courts in India.
2. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi

3. All Principal District & Sessions Judges, Delhi with the request to circulate the Office Order to all the judicial officers of their respective Districts.
4. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
5. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
6. The Secretary, Bar Council of India, New Delhi
7. The Secretary, Bar Council of Delhi, New Delhi
8. The Secretary, Supreme Court of India Bar Association, New Delhi
9. The Secretary, Delhi High Court Bar Association, New Delhi
10. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
11. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
12. The Commissioner of Police, Delhi Police, Delhi.
13. The Director (Academics), Delhi Judicial Academy, Delhi.
14. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
15. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
16. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector-7, R.K. Puram, Delhi.
17. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
18. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
19. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
20. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
21. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
22. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
23. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
24. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
25. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
26. The Joint Registrar, Registrar General's Secretariat
27. Private Secretaries to all Hon'ble Judges.
28. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
29. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
30. Copy to be displayed on the Notice Board.
31. Guard file.